

Delay in announcing the Revised Price of Rubber

4563. SHRI B. K. NAIR: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether he is aware that wage negotiations in the Rubber Plantation Industry in Kerala employing over one and a half lakhs of workers are being held up owing to the delay in Government announcing the revised price of rubber; and

(b) if so, whether he would take steps to have it fixed immediately?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): (a) No, Sir.

(b) The proposal to revise the minimum price of rubber is under consideration and a decision is expected to be taken shortly.

Import Licences for edible Oil to M/s Godrej Soap Manufacturing Company and other Concerns

4564. SHRI JYOTIRMOY BOSU: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) the quantity of oil permitted to be imported by each firm against licences granted to Godrej Soap Manufacturing Company, Bombay, Appeejay Pvt. Limited, Calcutta headed by Shri Swraj Paul and others and 13 other firms, with values and foreign exchange release to each of them;

(b) whether the firm Appeejay connected with Aminchand Pyarela was involved in a serious economic offence and black-marketing involving importation of stainless steel and several other items; and

(c) if so, what action Government propose to take in this regard?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): (a) A statement showing the value of licences granted to the 13 firms including M/s. Godrej Soap Mfg. Co., Bombay, Appeejay Pvt. Ltd., Calcutta is attached. Licences for edible oil are granted with value only as limiting factor. Actual Release of foreign exchange in each case depended on the imports made by each party. No foreign exchange is released unless a party has to remit payments for imports made.

(b) M/s. Appeejay Pvt. Ltd., is one of the firms under the Aminchand Group of concerns. There were certain allegations against Aminchand Group regarding non-fulfilment of export obligation against their barter licences.

(c) On the basis of report of 'Sarkar Commission', M/s. Appeejay Pvt. Ltd., were debarred from receiving licences for 5 licensing periods with effect from 18.6.1966 to 31.3.1971. The firm was not debarred from receiving import licences in February, 1977 when a licence for import of edible oils was given to it.

Statement

Name of Licensee	Total value of the licences given for import of edible oils and oil seeds
1	2
1. M/s. Godrej Soap Limited, Bombay	Rs. 47,60,21,74
2. M/s. Jamnadas Madhavji & Co., Bombay	Rs. 7,86,97,500
3. M/s. Jai Hind Oil Mills, Bombay	Rs. 9,00,00,000
4. M/s. Kamani Oil Mills, Bombay	Rs. 13,50,00,000
5. M/s. Shree Krishna Oil Mills, Bombay.	Rs. 9,65,00,000
6. M/s. Karachi Khopra Mills, Bombay	Rs. 8,41,50,000